

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2788
ANSWERED ON:26.11.2010
IRREGULARITIES IN COMMONWEALTH GAMES PROJECTS
Singh Shri Bhupendra

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether alleged irregularities have been reported in various projects relating to the Commonwealth Games 2010, awarded to various agencies;
- (b) if so, the facts thereof;
- (c) whether any inquiry has been ordered in this regard;
- (d) if so, the details and outcome thereof; and
- (e) the action taken or proposed to be taken against the officials found guilty?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

(a) & (b): Yes, Madam. The position reported by Delhi Development Authority (DDA) in this regard are as follows:-

1) Deficiencies and delays in the construction of flats by M/s Emaar MGF Construction Pvt. Ltd. at Games Village. Such deficiencies pertain to basement, lift pits, non installation of required number of hydro -pneumatic pumps, water proofing of terrace, fixtures of glass in the balconies, faulty power connection, choking of pipes, incomplete landscaping, etc. The Project Developer has also deviated from the sanctioned plan.

2) The irregularities pertaining to ineligibility and inexperience in the process of award of work "construction of Swimming Pool, Athletic Track, Training Hall and Fitness Centre at Games Village" to M/s Sportina Payce Infrastructure Limited has been pointed out by Chief Technical Examiner (CTE) of Central Vigilance Commission (CVC).

3) Award of work of foundation of Badminton & Squash stadia at Sirifort Sports Complex to an ineligible agency, M/s Sportina Payce Infrastructure Ltd.

4) Issue of tender for construction of superstructure in the work of construction of Indoor Stadium for Badminton & Squash for CWG-2010 at Sirifort Sports Complex Phase-II to an ineligible agency M/s Sportina Payce Infrastructure Ltd. has been pointed by CTE of CVC.

5) Inclusion of left out 30 item in agreement for construction of superstructure at Indoor Stadium for Badminton & Squash for CWG-2010 at Sirifort Sports Complex Phase-II, against direction of competent authority, has been pointed out by CTE of CVC.

6) Irregularities in respect of pre-qualification of agencies for supply, installation, testing and commissioning of swimming pool filtration plant at Training Venues for CWG-2010 at Sirifort & Yamuna Sports Complex.

(c) & (d): A Committee for Technical and Quality Audit of all the works completed by Developer M/s Emaar MGF has been constituted by Lieutenant Governor of Delhi. The Government of India has also constituted a High Level Committee headed by Shri V.K. Shunglu to look into the issues relating to organizing and conduct of Commonwealth Games-2010. The High Level Committee among others has also been asked to examine weaknesses in management, alleged misappropriation, irregularities, wasteful expenditure and wrongdoing in the conduct of the Games and recommending action on the same. In some cases enquiry has also been initiated by the Central Vigilance Commission and Vigilance Wing of DDA. The Comptroller and Auditor General (CAG) has taken up a comprehensive audit of the Commonwealth Games-2010.

(e): Action has been initiated by DDA against M/s Emaar MGF Construction Pvt. Ltd. and liquidated damages were levied and the performance security of 183 crore was invoked out of which ` 90 crore have been encashed. In one case involving M/s Sportina Payce Infrastructure Ltd. the Performance Guarantee & Security Deposit amounting to 5.00 crore was forfeited and liquidated damages of 5.75 crore were also imposed. In another case, for the slow progress of work, 5,00,034/- has been imposed against M/s Sportina Payce Infrastructure Ltd. The process of fixing responsibility has already been initiated.